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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KIRAN SHAH	C.N.	PEITIONER	Kiran Shah
2.	B. T Rao	Adv	" "	B.T. Rao
3.	MOIZ RAFIQUE	ADVOCATE	RESPONDENTS	Moiz Rafique
		(FOR CUEMBS)		

ORDER

Learned Advocate Mr. B T Rao with Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondents.

Letter dated 21.11.2017 addressed to the Registrar NCLT, Ahmedabad be kept in the record.

Issued two demand draft in favour of Mr. Pankaj Chimanbhai Patel and Mr. Sanjiv kiritbhai Patel dated 27.11.2017 amounting to Rs. 1985000/- and 20,00,000/- bearing draft no. 790368 and 790369 respectively. The said two demand draft be kept in the safe custody of the Tribunal.

List the matter on 18.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.